



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ഡിസംബർ 5 5th December 2017 1193 വൃശ്ചികം 20 20th Vrischikam 1193 1939 അഗ്രഹായണം 14 14th Agrahayana 1939	നമ്പർ } No. } 48
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PART III Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. A3-68046/2016. 10th November 2017.

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Acting Chief Justice hereby makes the following amendment to the Kerala High Court Service Rules, 2007, namely:

AMENDMENT (C. S. No. 47)

"In the said Rules

the existing clause (iii) under Rule 20(7) (1), shall be substituted as follows:

"In the absence of suitable hands in the categories covered by clauses (i) and (ii) above, willing and qualified hands holding any posts mentioned against categories 1 to 6 and 9 in Division IV shall be considered, seniority being reckoned with effect from the date of entry into any of the categories in Division IV".

The above amendment shall come into force with immediate effect.

By order,

ASHOK MENON,
Registrar General.

Kochi-682 031.

Explanatory Note

(This does not form part of the amendment, but is intended to indicate its general purport)

The Government, as per G.O.(P) No.180/2016/Home dated 20-6-2016 has enhanced the scale of pay of the post of Watchman as ~ 17500-39500. Also, the priority enjoyed by some categories in Division IV of the Kerala High Court Service Rules, 2007 was also lost with the implementation of the 10th Pay Revision Orders. Hence this Notification.

NOTIFICATION

No. D1-55899/2005. 4th November 2017.

In exercise of the powers conferred under Article 227 of the Constitution of India, the High Court of Kerala makes the following Rules to amend 'the Kerala High Court Superintendence of Tribunals Rules, 1989' issued by the High Court and published in the Kerala Gazette Extraordinary No. 1134 of Volume XXXIV, dated 19th December, 1989.

Rules

1. Short title, and Commencement:—

(1) These Rules may be called the Kerala High Court Superintendence of Tribunals (Amendment) Rules, 2017.

(2) They shall come into force at once.

2. *Amendments:*—

In the Kerala High Court Superintendence of Tribunals Rules, 1989;

(1) in the first sentence, the words and figure 'clause (1) of, shall be deleted.

(2) in Rule 3, the existing sub rule (iii) shall be substituted with the following, namely:

“ ‘Tribunal’ means Tribunals in the State of Kerala over which the High Court has the power of Superintendence under Article 227 of the Constitution of India, irrespective of their nomenclature.”

(3) the existing Schedule containing the list of tribunals shall be deleted.

By order,

K. BABU,
Registrar

(Subordinate Judiciary).

Kochi-682 031.

Explanatory Note

(This does not form part of the notification, but is intended to indicate its general purport)

Article 227 of the Constitution stipulates that every High Court shall have superintendence over all courts and tribunals throughout the territories in relation to which it exercises Jurisdiction. It may not be possible to include all the tribunals in the State in the schedule to the Rules. The newly established tribunals also may not appear in the schedule. Hence the High Court has found it necessary to amend the definition of the word 'tribunal' used in the rules. The notification is issued to achieve the above objective.

**Office of the Chief Judicial Magistrate,
Kollam**

NOTIFICATION

No. E-7156/2016.

23rd October 2017.

Sub:—Honorary Special Judicial Magistrate of II Class—Conferring power u/s 190(2) of Code of Criminal Procedure—Reg.

Ref:—Notification No. B4-46750/07 dated 5-10-2017 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred by Section 190(2) of the Code of Criminal Procedure, 1973 (Central Act 2, 1974) read with the High Court notification read above, the Chief Judicial Magistrate, Kollam hereby empowers the Honorary Magistrate mentioned in Col. No. 1 of the schedule below to take cognizance u/s. 190(1) of the said code of the offence as mentioned in Col. No. (2) of the schedule below for a period of one year with effect from 22-7-2017.

SCHEDULE

<i>Name and Designation</i>	<i>Offences</i>
(1)	(2)
Sri B. Ramachandran Pillai, Honorary Special Judicial Magistrate of II Class, Kollam (for Petty offences)	All II class Offences (i.e., Petty cases) arising in the Corporation area of Kollam

(Sd.)

Chief Judicial Magistrate.